

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No.116**

**CP (IB) No. 266/Chd/Hry/2021**

**IN THE MATTER OF:**

**Linkers India Logistics Pvt. Ltd**

**...Petitioner-Operational Creditor**

**Vs.**

**Orient Craft Ltd.**

**...Respondent- Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 29.01.2024**

**CORAM:**

**SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA  
HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Mr. Yashpal Gupta, Advocate

For the Respondent : Mr. Tushar Bharti, proxy counsel

**ORDER**

A date is requested by the learned proxy counsel for the Respondent-Corporate Debtor on the ground that the arguing/main counsel is unwell today. It is made clear to the learned proxy counsel for the Respondent-Corporate Debtor that if the original counsel fails to appear on the next date of hearing, then Respondent-Corporate Debtor will be set as an *ex parte* and matter will proceed further. Let the matter be posted to 28.02.2024.

**Sd/-  
(HARNAM SINGH THAKUR)  
MEMBER (J)**

**Sd/-  
(UMESH KUMAR SHUKLA)  
MEMBER (T)**